

Learned counsel for the Appellant has drawn our attention to the wrong statement made in reply of Respondent No.2. He has also substantiated his contention by drawing our attention to the annexures attached to the reply of Respondent No.2. We find substance in his contention. We are unhappy about the manner in which Respondent No.2 has filed its reply. However, in the interest of justice we condone the delay in filing the reply and reply is taken on record. Application is disposed of.

List the matter on **20.11.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vg